

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/218 /2008 - CU[DB]

Date **29/05/2012**

Assistant Registrar
C.E.S.T.A.T, New Delhi

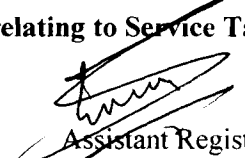
To :
C.C. (EXPORT) NEW DELHI
AIR CARGO EXPORT, NEW CUSTOM HOUSE,
NEW DELHI 110037
C.C. (EXPORT) NEW DELHI

Appellant

Vs
Respondent

M/S SURYA PHARMACEUTICAL LTD.

I am directed to transmit herewith a certified copy of **Final order No.C/A/146/ 2012 CU[DB]** dated 22.05.2012
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

M/S SURYA PHARMACEUTICAL LTD.
SCO 164-165,
MADHYA MARG, SECTOR-9,
CHANDIGARH.

2. Adv. / Consult

3. C.D.R

4. Bar association. CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd.,1512-B, Bhishm Pitamah marg,Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj. New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing : 22.5.2012

Custom Appeal No. 218 of 2008

[Arising out of the Order-in-Original No. 29/ACE/JJ/2007 dated 14.12.07
passed by the Commissioner of Customs (Export), New Delhi]

For Approval & signature :

Hon'ble Shri D.N. Panda, Judicial Member
Hon'ble Shri Mathew John, Technical Member

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Department Authorities?	

CC, New Delhi

Appellant

Vs.

M/s Surya Pharmaceutical Ltd.

Respondent

Appearance:

Appeared for Appellant : Shri A. Jain, A.R.

Appeared for Respondent : None

CORAM: Hon'ble Shri D.N. Panda, Judicial Member
Hon'ble Shri Mathew John, Technical Member

Final Order No. C.A./146/12-Cus dated.....

Per D.N. Panda :

Prayer of Revenue in its appeal is that in the light of the
facts mentioned in the Appeal Memo, Tribunal may like to issue

suitable order under the provisions of Customs Act, 1962 and also may pass any other order that it may deem fit. Such prayer does not exhibit the actual remedy sought by Revenue. Accordingly Revenue's appeal is dismissed.

(Dictated & pronounced in open Court)

(D.N. Panda)
Judicial Member

(Mathew John)
Technical Member

RM*